

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION No.2714  
TO BE ANSWERED ON 03.01.2018**

**CORRUPTION IN RAILWAYS**

**†2714. SHRI VINAYAK BHAURAO RAUT:  
SHRI DHARMENDRA YADAV:  
DR. PRITAM GOPINATH MUNDE:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Government has information that corruption is rampant in various services of Railways;**
- (b) if so, the details thereof and the action taken by the Government in this regard;**
- (c) whether the Government is aware that corruption is rampant in booking of goods in railways, railway catering service, providing berths in trains and in Rail Neer in connivance with certain officers and as a result the passengers are not getting the entitled facilities;**
- (d) if so, the reaction of the Government in this regard;**
- (e) whether the Government has set up any committee to examine the said problems and if so, the details thereof; and**
- (f) the details of the steps taken by the Government to make railway corruption free and to ensure that passengers get those facilities which they are entitled to?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

**(SHRI RAJEN GOHAIN)**

**(a) to (f): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF UNSTARRED QUESTION NO. 2714 BY SHRI VINAYAK BHAURAO RAUT, SHRI DHARMENDRA YADAV AND DR. PRITAM GOPINATH MUNDE TO BE ANSWERED IN LOK SABHA ON 03.01.2018 REGARDING CORRUPTION IN RAILWAYS**

**(a) to (e) No, Madam. However, complaints received are duly investigated and if any official is found indulging in corrupt practices, he/she is taken up under disciplinary action. In 2017 (upto September), disciplinary proceedings have been initiated against 400 officials.**

**(f) Railways have well established systems, rules and procedures which guide its various functions. The Railways also have a vigilance organization, spread over the entire railway system which conducts preventive, decoy and surprise checks. It also investigates complaints of corruption received. If any irregularity is detected, suitable disciplinary action is taken, depending upon the gravity of the charges and in consultation with the Central Vigilance Commission, in cases involving Group 'A' officers. Corrective measures for system improvement and increasing transparency are taken regularly. Some of the recent initiatives include e-tendering of works contract, procurements through e-tendering, e-auctions, changes in Tatkal reservation processes, registering of indents through Freight Operations Information System (FOIS), on-line allotment of rakes etc. Regular training and seminars are also organized to educate the officials and enhance their knowledge and awareness.**

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